

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEETCAUSE TITLE T. A. 1175/87 OF 190Name of the Parties B. P. E. UnionversusU. O. I.Part A, B and C

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Contd. find that no further action is required to be taken and that the case is fit for the record room. (D)

Rejo

50(5)

Recheck
on 02/2/12
m

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD./
CIRCUIT BENCH, LUCKNOW

Application No. _____ 190

Transfer Application No. _____

Old Writ Petition No. _____

CERTIFICATE

Certified that no further action is required to be taken
and that the case is fit for consignment to the record room
(Decided).

Date: _____

Countersigned _____


Signature of the
Dealing Assistant

28/11/91

Section Office/Court Officer.

CERTIFICATE

Certified that no further action is required to be taken
and that the case is fit for consignment to the record room
(Decided).

Amic/

GENERAL INDEX

CIVIL

SIDE

CRIMINAL

Chapter XLI, Rules 2, 9 and 15

A1

Nature and number of case W.P. No. 4159-83.

Name of parties Bhartiya Postal Employees Union v. Union Bank

Date of institution 9-8-83.

Date of decision _____

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	W.P. with Affidavit	19	—	102.00			
	2	Power	1	—	5.00			
	3	CMA 8781(W) 284 pgs	1	—	5.00			
	4	ack recd	1	—	—			

I have this _____ day of _____ 197 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court Fee Stamps of the aggregate value of Rs. _____, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date _____

Munsarim
Clerk

Group A - 15 (e)

A2

In The Hon'ble High Court Of Judicature At Allahabad,
(Lucknow Bench) Lucknow.

U/29

WRIT PETITION NO..... OF 1983

DISTT- SITAPUR.

12970

Bhartiya Postal Employees Union & others..

..Petitioner

VERSUS.

Union of India & others..

..Opp. Parties

I N D E X

Sl. No.	Description of Document	Page No.	Remarks
1.	Writ Petition	11/11	
2.	Telegram Dt. 4.2.82	Annexure 1 12	
3.	Notice Dt.	Annexure 2 13-15	
4.	Comments of Notice	Annexure 3 16-17	
5.	Affidavit	18-19	
6.	Power	20	

Stay application kept seprately.

Counsel for Petitioner.

Lucknow: Dated;

9 August 1983.

(A.K. Dixit)
Advocate.

4

Order Sheet

TA no 1175 of 87

(A3)

Bh. Postal Employees

vs

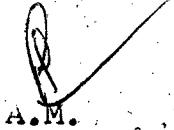
U.O. 9

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
---------------------------------	--	--

8/11/89

Hon' Mr. D.K. Agrawal, J.M.
Hon' Mr. K. Obayya, A.M.

This case has been received on transfer from Allahabad. Mr. Randhawa counsel for the respondents noted the case. Notice to the counsel as well as applicant be sent again. List this case on 30-1-90 for orders.


A.M.


J.M.

(sns)

OR
This WP no 4159/83 received on transfer from Lucknow High Court along with other to be in May 87. On the date of transfer the case was not admitted. Transfer notices issued by filed office but neither any reply nor any undelivered cover received back. Submitted for orders.

OR
One undelivered cover addressed to Applicant's counsel received back with postal return 'वही जगन पर नहीं मिले तापस'. Submitted for orders.

OR
Notice given on 21/11/89. No undelivered cover has been received. Submitted for order.

OR
Notice given on 12/11/89. No undelivered cover has been received. Submitted for order.

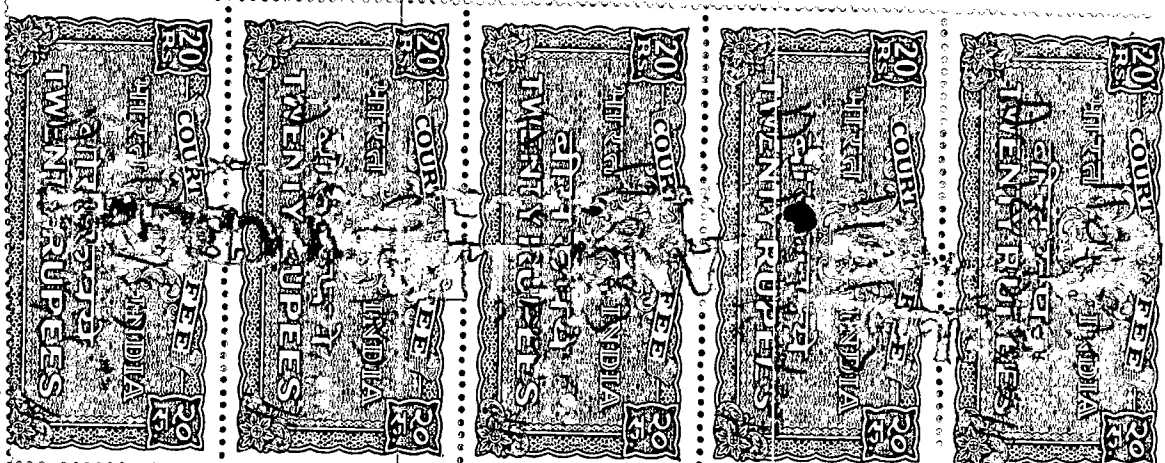
Dinesh

OR
Order were issued on 21.2.90. Order of applicant is not been received back with postal return. Submitted for order.

CP. 1129-83

① 1/1

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH) , LUCKNOW .



1. Bhartiya Postal Employees Union Class III, Sitapur Division, Sitapur, Through Its Secretary.
2. Anil Kumar Bajpai aged 29 years son of Sri Bishun Dayal Bajpai presently posted as Postal Assistant Sitapur Head Post Office Sitapur.

..Petitioner.

104-2001
2/8 V E R S U S .

1. Union of India Through Secretary to Department of Postal and Telegraphs, Ministry of Communication, New Delhi.
2. Director General, Post & Telegraphs, New Delhi.
3. Post Master General, Uttar Pradesh Circle, Lucknow.

..Opp. Parties.

WRIT PETITION UNDER ARTICLE 226
OF THE CONSTITUTION OF INDIA.

To,

The Hon'ble Chief Justice & Other Companion Judges
Of The Hon'ble Court.

..2

Bachchan Pd. Yadav



22

Notice for tomorrow.

Received Copies for ops 1 to 3.

Don Hamer
(D S RANDALL)
Adwark.

Senior Standing Council,
Central Govt.

1-8-83.

Hon. Jha
Hon. Kumar

Notice of this
petition has been
taken by the CSF
on behalf of opposite
parties Nos. 1 to 3.
Put up this petition
after 10 days in
order to enable the learned
Standing Council to
obtain instructions.

Kg
9.8.83
4.

For 100 to 200

Total

Not out final Court for 100

made on receipt of lower

record.

time 10 to 12

up to 100

100 to 200

written by madam

Don Luckin

Jamaica

Notice changed
for 8.7.83

10/8/83

2.8.83

7/8/83
Informed for 9/8

10/8/83

AS

2

/2/

Petitioners beg to submit as under:-

1. That petitioner no. 1 is a Branch of an Union known as Bhartiya Postal Employees Union Class III which is affiliated to Bhartiya Post & Telegraph Employees Federation and registered with the Registrar of Trade Unions under registration No. 2322 Dt. 23.3.1978.
2. That all the class III employees of the Postal service of the district Sitapur including that of petitioner no. 2 are the members of the Union.
3. The Secretary of the Union is competent to take recourse in the Courts of law in order to safeguard and promote the interest & rights of the Members of the Union.
4. That petitioner No. 2, Bachan Prasad Yadav, ~~Ganga Ram~~ ~~Ganga Prasad~~ Yadav, Mohd. Ibrahim Ansari & Sheo Kumar Shukla were working on the post of Postal Asstt. or Office Asstt. (the pay scale of which is similar) in the Head Office of the Sitapur Post Office.
5. That para 279.1 of Post & Telegraphs Manual Vol. IV hereinafter referred as Manual) provides conduct of Departmental Examinations for the post of Sub-Divisional Inspector of Post Offices/ Railway Mail service by the Director General of Post Offices.



Bachan Prasad Yadav

(A6)

Hon. Justice K. Nalk, V.C.
Hon. K. J. Raman, A.M.

Notices were issued to the petitioner and his counsel. They are presumed served. Appearance has not been made on behalf of the petitioner.

This petition is accordingly dismissed for default of the petitioner.

KJR

R.
V.C.

A.M.

30.1.90

g.

A7.

(3)

/3/

6. That para 279.1 (2) provides the Conduct of such examination and sub-para 3 prescribes the eligibility of the candidates who are entitled to appear in such examinations.
7. That Opposite Party No. 2 decided to hold examination for the post of Sub-Divisional Inspector of Post Offices in the later half of year 1981 in which persons who had completed 5 years of continuous service as Postal Asstt. and having not completed the age of 40 years were entitled to appear.
8. That the petitioner no. 2 along with other persons named in para 4 above being eligible to appear in the said examination applied for the examination and were permitted to appear in such examination which took place on 22, 23 & 24.12.1981.
9. That such examination consists of 5 written papers, the 1st being of rules, the 2nd consisting of further rules, the 3rd deals with the A/c rules the 4th with the postal laws and other laws and the 5th one is the paper of Essay General knowledge and Intelligence Tests. Each paper consists of 100 marks.
10. That rules relating to such departmental examinations are contained in Appendix No. 37 to

Bharan D. Yadav



18

4

/4/

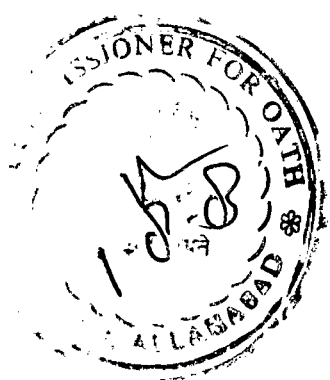
the Manual.

11. That rule 13 of appendix No. 37 provides that after the result of an examination is announced the marks obtained in each paper by a candidate be communicated to him if he moves an application and pays a fee of Rs.1/- per candidate. Rule 13 (D) of appendix No.37 provides that application for supply of marks should be given priority at all stages.

12. That Rule 14 provides for re-totalling and verification of marks, rule 15 provides re-valuation of answer books, Rule 17 prescribed that tabulated result sheets or mark sheet register of the Departmental examination should be preserved for a period of ten years from the date of announcement of respective result and answer book in respect of all Departmental examination should be preserved for a period of 12 months from the date of announcement of the respective results.

13. That on 4th February 1982 it appears that on a quarry made by one Shri Navin Chand Desk Officer Vigilance-B Telepost New Delhi, the S.D.O. (T) Sitapur informed him that answer books of paper V of the aforesaid examination were despatched under Insured

Bohara, yadav



(A4) (5)

/5/

letter No. 611 dated 24.12.81 and the S.D.O. (T) requested the said Shri Navin Chand to trace the said Insured containing the answer books of Paper No. V at his end.

A true copy of the said telegramme dated 4.2.1982 is attached herewith as ANNEXURE-1 to this writ petition.

14. That the result of the aforesaid departmental examination was released by the Director General of Post Offices to the Post Master General under his letter No. 7-10/81/DE dated 7.7.82 and the Post Master General in his turn announced the result of said examination vide his communication No. Rect/LI-20/Oct. 81/3 dated 4.9.82 to the candidates, through their immediate officers i.e. Superintendent of the respective Post Offices.
15. That thus on the result having been announced on 4.9.82 by the Post Master General the petitioners including the persons named in para 4 above came to know that result of none of them was announced neither the result was withheld nor any reasons were communicated that as to why or how their results have not been announced.

16. That there upon the petitioner no.2, Ganga

Bahadur Singh



(A10)

(6)

/6/

Ram Yadav, and Bachan Prasad Yadav on 30.6.82, 2.8.82 and 13.7.82, respectively, deposited the prescribed fee of Re.1/- each for supply of mark sheets and moved an application for the same.

17. That inspite of various reminders tendered for supply of marks the opposite parties neither supplied the mark sheets nor assigned any reasons for not supplying the same nor they cared to reply the application or reminder of the petitioner including that of Bachan Parshad Yadav and Ganga Ram Yadav.

18. That on 9.5.83 the petitioner no. 2 alongwith Bachan Prasad and Ganga Ram tendered a notice to the opposite parties including to the Supdt. Post Offices Sitapur Dn. with the request that mark sheets be supplied to them failing which they will come to the definite conclusion that certain grave irregularities have been committed in the examination.



A true copy of such notice is attached herewith as ANNEXURE 2 to this writ petition.

19. That supdt. of Post Offices submitted para-wise comments of the aforesaid notice to the opposite party no. 3.

Bachan Prasad Yadav

(A11) 7

A true copy of such para-wise comments is attached herewith as ANNEXURE-3 to this writ petition.

20. That inspite of lapse of such an unreasonable long time the opposite parties have not supplied the mark sheets to the petitioner or to the concerned candidates.
21. That non supply of the mark sheet and uncalled for silence of the opposite parties in this regard raises a reasonable apprehension in the minds of the petitioner and other concerned persons that in view of contents of Annexure 1 it appears that answer books of paper no. 5 have been lost some where with the opposite parties as a result of which the petitioners and concerned persons have been deprived with the right of being considered in the result of said examination and perhaps this is the only reason for which the result of the concerned persons have not been announced nor withheld nor any reasons communicated to them for non supply of mark sheets.
22. That petitioners and other concerned persons have a statutory and fundamental right to know the result of the examination in order to judge their efficiency and suitability or merit.

Bachchan Yadav



/8/

23. That petitioner No. 2 and other concerned persons e.g. Bachan Prasad Yadava, Ganga ^{Ram} Prasad Yadava, Mohd. Ibrahim Ansari and Shiva Kumar Shukla appeared in the examination with complete preparations and confidence. All of them did best their wisdom and were confident that they will secure good merit in the examination with a considerable margin of excess marks than required.
24. That on account of laches and short comings as well as non-compliance of statutory provisions or atleast departmental rules, which create a statutory right in favour of the petitioner, the petitioners and other candidates have been denied with the opportunity being considered for promotion for no fault of their own.
25. That having left with no other alternate effectious & speed~~y~~ing remedy left the petitioners beg to invoke the jurisdiction of this Hon'ble Court praying for a writ of this Hon'ble Court praying for a Writ of mandamus on and amongst following:

G R O U N D S :-

- (A) Because rule 13 to Appendix 37 of P & T Manual Volume 4 confers a right upon

Bachan Prasad Yadava



A13

(9)

/P/

petitioners to know their result and to have their mark sheets and it creates an obligation upon opposite parties to supply the same.

- (B) Because non-compliance of the mandatory provision of Rule 13 to appendix 37 the petitioners have been deprived to claim for re-totalling and verification of marks or re-valuation of answer books if need would have been so arisen.
- (C) Because action of opposite parties has led the petitioners from being deprived with the opportunity of being considered for a promotional post.
- (D) Because the action of Opposite parties is arbitrary unreasonable and beyond the scope of Natural Justice, and fair play.
- (E) Because the non-consideration of the petitioners and other similarly placed employees in the manner detailed above has resulted in breach of fundamental rights guaranteed by Article 14 & 16 of the Constitution.

Therefore, it is respectfully prayed that this Hon'ble Court may graciously be pleased to

Bachchanal, 1/10/2020

/10/

A14

10/1

allow this writ petition with costs by issuing:-

- (i) a writ, direction or order in the nature of mandamus, commanding the opposite Parties to supply the mark sheets of the examination of Sub-Divisional Inspector of Post Offices held in Dec. 1981 to the petitioner No. 2 and other concerned employees and opposite parties be also commanded to produce the relevant answer books of the paper No. V of aforesaid examination along with Tabulated result sheet of the entire examination, before this Hon'ble Court.

In case opposite parties fail to produce before Hon'ble Court the relevant answer Books, Mark sheets and Tabulated Result sheet,

- (ii) They be Commanded by this Hon'ble Court by means of an appropriate writ direction or order, to declare the petitioner No. 2 and other concerned persons to have passed the said examination and to accord them appropriate seniority & other usual benefits to the cadre of sub-divisional inspector of Post Offices and to place them at par with the batch of 1981 examination in all respects.

Bachchan K. Jodha

/11/

As

11

(iii) Any other writ direction or order as may be deemed fit in the circumstances of the case may kindly be granted in favour of petitioners.

PETITIONERS

Bahadur Yadav
Semp

1. Bhartiya Postal Employees Union

Lucknow Dated:

Class III,

9 August, 1983.

Sitapur Division.

Anil Kumar Bajpai

2. Anil Kumar Bajpai

Through their Counsel.


(Sri A.K. Dixit)
Advocate.

A/c (12)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH)

LUCKNOW.

Bhartiya Dak Kramchhari Sangh & another....petitioner.

V e r s u s .

Union of India & others..

...Opposite Parties.

ANNEXURE I.

SEAL: (IN HINDI) Adhikshak Dak Vibhag
Sitapur Prakhand
4 Feb. 1982.

XXT

To

Sri Navin Chand
Desk Officer(VIG-B)
TELE POST ND

Refer your XXT No. IB-9680/81-VIG III regarding non receipt
of answer books of paper V of IPO/IRM exam. aaa

Already despatched vide Insured letter No. 611 dated

24.12.81 of sitapur Head Post Office a aa trace at

our end.

Sd. SDOT(STP)

SDOT(STP)

Copy to supdt. Post STP for n/a

Bachan Pd. Yadu



(A17)
(13)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH LUCKNOW.

Bhartiya Dak Kramchari Sangh & another.. Petitioner.

Versus.

Union of India & others..

.. Opposite Parties.

ANNEXURE 2.

From:- Subhash Chandra Srivastava,
Advocate, 71 Loharbagh Sitapur.

To,

- (1) Union of India
Through
Secretary Ministry of Communication
New Delhi.
- (2) Director General P & T
New Delhi.
- (3) Post Master General
U.P. Circle Lucknow.
- (4) Supdt. of Post Offices
Sitapur Division.

Notice.

I have been instructed by my clients Sri Bachan Prasad Madav, Ganga Ram Yadava and Anil Kumar Bajpai all at present posted as Postal Assistants Sitapur Division to tender you a notice of the following facts.

- 1.. That By above noted clients are at present posted as Postal Asstts. in P & T Deptt. under the sub ordination of addressee no.4.

Bachan Prasad



A18

14

2.. That the departmental competitive examination for the post of Inspector of post offices was held on 22nd 23rd and 24th Dec. 81 in which my clients were also appeared from the sitapur examination centre. My clients, roll no. as allotted by the authorities are given below:-

- i) Bachan Prasad Yadav UP-688.
- ii) Ganga Ram Yadava UP-690.
- iii) Anil Kumar Bajpai UP-683.

3.. That the result of above noted departmental competitive examinations was also declared vide addressee no. 2's communication no. 7-10/81/DE dt. 7.7.82 but marks of my clients have yet not been communicated inspite of several applications and reminders.

4.. That it is worth while to point out that all necessary formalities for obtaining marks sheet were fulfilled by my clients even though authorities have not sent the marks sheets.

5.. That yours failure to supply the marks even after a lapse of about one year from the declaration of result of above noted examinations of my clients lead some suspicious in minds of my clients that authorities have committed fraud or other irregularities in the above noted examination.

6.. That as you have not sent the marks sheet, my clients could not appear in next departmental examination for Inspector of Post offices held on 1982. This is because of your negligence. If you would have sent the marks sheet in time, my clients would be able to know the weakness and appeared in the examination with more preparations.

Bachan Prasad Yadav



A19

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-3-

7.. That now my clients have left with no option but to prefer a writ of appropriate nature in the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

8.. That in addition to writ my clients will also file a suit for damages against all of you because for your act my clients have been subjected mental pain harrassment and loss of reputation in society blockage of future prospects etc.

9.. That if you fail to send the copy of marks sheets within 15 days from the receipt of this notice, my clients will come on a definite conclusion that you have committed fraud and other irregularities in the departmental competitive examination 1981 for Inspector of Post Offices and as described above the writ and suit both will be filed against all of you in which the costs of the writ and suit suit as the case may be will also be claimed.

If my clients will file suit for damages, they reserve right to give you a fresh notice under section 80 G.P.C.

Please take notice accordingly.

sd.

(Subhash Chandra Srivastava)
Advocate
71, Loharbagh Sitapur.

Dated:-9.5.83.



Bachan Lal Yadav

A21
16

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW.

Bhartiya Dak Kramchari Sangh & another.. ..petitioners.

V e r s u s.

Union of India & others.. ..Opp. parties.

ANNEXURE (3)

From:- The Supdt. of Post Offices
Sitapur Dn. 261001.

To,

The Post Master General
U.P. Circle, Lucknow-226001.

No. B/Exam/IPOs/IRMS/81-82 Dated at Sitapur the 18.5.83.

Subject:- Suit notice on behalf of S/S Bachan
Prasad Yadav, Ganga Ram Yadav and Anil Kumar Bajpai
Postal Assistants Sitapur H.O.

...

Ref:- No. previous reference.

...

The original suit notice along with history of the case
and para wise comments is enclosed h/w for favour of disposal.

History of the case.

The examination for promotion to the cadre of IPOs/IRMS
was held from 22.12.81 to 24.12.81, the result of which was
declared vide DG P & T communication No. 7-10/81/DE dt.
7.7.82. The following officials appeared at the said
examination with the roll nos. mentioned against each:-

- | | |
|----------------------------|--------|
| 1. Sri Bachan Prasad Yadav | UP-688 |
| 2. " Ganga Ram Yadav | UP-690 |
| 3. " Anil Kumar Bajpai | UP-683 |

Bachan Pr. Yadav



These officials after declaration of result had applied for obtaining mark sheet and their applications were sent to C.O. as per details given below:-

Name of the official	Date of forwarding application to C.O.	ACG-67 receipt no.
1. Sri Bachan Prasad Yadav	13.7.82	25 dt. 12.7.82.
2. " Ganga Ram Yadav	2.8.82	63 dt. 2.8.82
3. " Anil Kumar Bajpai	30.6.82	96 dt. 30.6.82

The mark sheets have not yet been received from C.O. despite repeated reminders which has resulted in service of present suit notice.

ParaWise Comments.

Para 1. Admitted.

Para 2. Admitted.

Para 3. Admitted.

Para 4. Admitted that the officials duly applied for supply of mark sheets and their applications were forwarded to C.O. with full details.

Para 5:-Only this much is admitted that the marks obtained by the officials under reference have not yet been communicated to them. Rest of the statement is denied.

Para 6:-Not admitted. Non supply of mark sheet of previous examination cannot be said to be a hurdle in taking next examination.

Para 7:-No comments.

Para 8:-No comments.

Para 9:-No comments.

Sd.
Supdt. of Post Offices.
Sitapur Dn. 261001.

Bachan Prasad Yadav

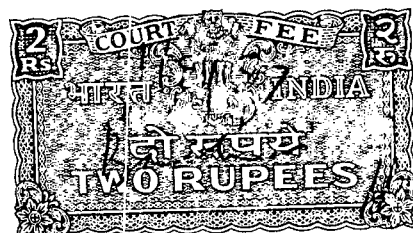


(A22)

(18)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH) LUCKNOW.

1983
AFFIDAVIT
24/08/83
HIGH COURT
ALLAHABAD



Bhartiya Postal Employees Union & others..

..petitioner.

VERSUS.

Union of India & others..

..Opp. Parties.

Affidavit in support of writ Petition
and stay application.
=====

I, Bachan Pr age 30 yrs. son of Sri Jagga Pr presently posted as Postal Assistant Head Post Office Sitapur do hereby solemnly affirm and state on oath as under:-

1. That deponent being palrokar and one of the effected person is fully conversant with the facts of the case. Deponent is Secretary of Bhartiya Postal Employees Union C.O. III Sitapur.
2. That deponent verifies contents of paras to of the writ petition to be true from his personal knowledge.
3. That annexures 1 to 3 are the true copies of their originals.
4. That deponent verifies contents of para of the writ petition to be true from his belief.

Lucknow: Dated

| August, 1983.

Bachan Pr, yadav
Deponent



A23

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/2/

VERIFICATION

I, above named deponent do hereby verify that the contents of paragraph 1 to 3 of this affidavit are true to my own knowledge, and those of para 4 are beleived to be true by me, that no part of it is false and that nothing material has been canceled; So help me God.

Lucknow: Dated

| Augt. 1983

Beehawal Yadav
Deponent.

I know and identify the deponent who has signed on this affidavit in my presence.

[Signature]
(A.K. Dixit)
Advocate,
High Court, Lucknow.

Solemnly affirmed before me on... *1.8.83* Aug.
1983 at... *11.15* a.m./p.m. by Sri... *Beehawal*
who is identified by Sri A.K. Dixit, advocate, High Court
Allahabad, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

[Signature]
Oath Commissioner
High Court, Allahabad,
Lucknow Bench, Lucknow.
Lucknow Bench.

24/235/10

1-07-83

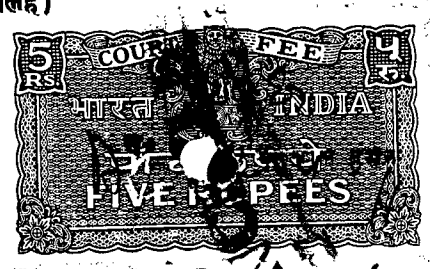


A24

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महोदय
Hon'ble High Court
of Judicature
at Allahabad.

वादी (मुरई) का वकालतनामा
प्रतिवादी (मुराबलेह)



14/10/48

Bharatga Post Office
नाम

Union of India प्रतिवादी (मुराबलेह)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Akhaya Kumar Dixit एडवोकेट
50828 Old Hyderabad Lucknow. वकील-महोदय

नाम अदालत
नं० मुकद्दमा
नाम फरीकान

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे-वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेसी स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted
A.K.Dixit

(A. K. Dixit)

हस्ताक्षर
Bachan Lal Yadav
Bharatga Postal Employees Union

साक्षी (गवाह) साक्षी (करीब)
दिनांक महीना
Anil Kumar Bajpai

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
 (LUCKNOW BENCH) , LUCKNOW •

1. Bhartiya Postal Employees Union Class III, Sitapur Division, Sitapur, Through its Secretary.
2. Anil Kumar Rajpal aged 29 years son of Sri Bishun Dayal Rajpal presently posted as Postal Assistant Sitapur Head Post Office Sitapur.

..Petitioner.

V E R S U S.

1. Union of India Through Secretary to Department of Postal and Telegraphs, Ministry of Communication, New Delhi.
2. Director General, Post & Telegraphs, New Delhi.
3. Post Master General, Uttar Pradesh Circle, Lucknow.

..Opp. Parties.

WRIT PETITION UNDER ARTICLE 226
 OF THE CONSTITUTION OF INDIA.

To,

The Hon'ble Chief Justice & Other Companion Judges
 of The Hon'ble Court.

/2/

Petitioners beg to submit as under:-

1. That petitioner no. 1 is a branch of an Union known as Ithiyava Postal Employees Union Class III which is affiliated to Ithiyava Post & Telegraph Employees Federation and registered with the registers of Trade Unions under registration No. 2322 dt. 23.8.1970.
2. That all the class III employees of the Postal Service of the District of Mysore including that of petitioner no. 2 are the members of the Union.
3. The Secretary of the Union is competent to take recourse in the Courts of law in order to safeguard and promote the interests & rights of the members of the Union.
4. That petitioner No. 2, Lakshmi Venkata Reddy, Gayatri Reddy Reddy, Mohd. Ibrahim (now a) who Kumar children were working on the post of Postal Assistant or Office Assistant (who pay scale of which is similar) in the Head Office of the Mysore Post Office.
5. That para 279 of Post & Telegraph Manual Vol. IV hereinafter referred to as Manual) provides conduct of representation proceedings for the Post & Sub-Divisional Inspector of Post Office/ Railway. All services by the Director General of Post Office.

- 6° That Sec 2702 (a) provides that 6 months of such examination and subpara 3 provides the eligibility of the candidates who are entitled to appear in such examinations.
- 7° That subpara 2 of Sec 2702 provides that the examination for the post of sub-divisional magistrates of class officers in the 1st half of year 1931 in which persons who had completed 5 years of continuous service as District Magistrate and having not completed the age of 40 years were entitled to appear.
- 8° That the petitioner no. 2 along with others were as noted in para 4 above being eligible to appear in the said examination applied for the examination and were permitted to appear in such examination which took place on 28, 29 & 30-12-1931.
- 9° That such examination consists of 5 written papers, the 1st being of rules, the 2nd consisting of further rules, the 3rd with the 1/4 rules the 4th with the general laws and other laws and the 5th one is the paper of very general knowledge and intelligence. These 5 papers are marked 20, 20, 20, 20 & 20 marks.
- 10° That rules relating to such Departmental examinations are contained in Appendix No. 37 G.

/4/

The Manual.

12. That rule 13 of appendix 10-37 provides that after the result of an examination is announced the marks obtained in each paper by a candidate be communicated to him if he moves an application and pays a fee of Rs. 1/- per candidate. Rule 13 (7) of appendix 10-37 provides that application for supply of marks should be given priority at all stages.
13. That rule 14 provides for re-totalling and verification of marks, rule 15 provides re-valuation of answer books, rule 17 prescribed that tabulated result sheets or mark sheet register of the departmental examination should be preserved for a period of ten years from the date of announcement of respective result and answer book in respect of all departmental examination should be preserved for a period of 12 months from the date of announcement of the respective results.
14. That on 4th February 1982 it appears that on a query made by one Shri Tavin Chand Peak Officer Vigilance-B Telepost New Delhi, the J.P.O. (T) Aligarh informed him that answer books of paper V of the aforesaid examination were despatched under insured

/5/

Letter No. 31 dated 24.12.31 and the 1.7.0.
 (2) requested the said Mr. Tavin should be
 given the said income containing the pro-
 duce of tapes No. V at his end.

A true copy of the said telegram
 dated 4.2.1932 is attached herewith
inclosed to this petition.

14. That the result of the aforesaid departmental
 examination was selected by the Director
 General of Posts & Telegraphs to the Postmaster
 General under his letter No. 7-10/31/PT
 dated 7.7.32 and the Postmaster General in
 his turn announced the result of said examina-
 tion vide his communication No. 2087/1-10/
 32 dated 4.8.32 to the Comptroller,
 through their immediate officers &c.
 the Comptroller of the respective Post Offices.
15. That since on the result having been announced
 on 4.8.32 by the Postmaster General the
 petitioners including the persons named in
 para 4 above were to know the result of
 same as they were announced neither the result
 was withheld nor any persons were communicated
 that as to why or how their results have not
 been announced.
16. That those upon the petition were, Ganga

7th Yadav, and Lachan Prasad Yadav on 30.6.32, 1.3.33 and 12.7.33, respectively, deposited the prescribed fee of Rs. 1/- each for supply of mark sheets and moved an application for the same.

17. That in spite of writs and reminders tendered for supply of marks the opposite parties neither supplied the mark sheets nor assigned any reason for not supplying the same nor they cared to reply the application or reminder of the petitioner including that of Lachan Prasad Yadav and Ganga Ram Yadav.
 18. That on 9.5.33 the petitioner no. 2 along with Lachan Prasad and Ganga Ram tendered a notice to the opposite parties including to the Supdt. Post Offices Sitapur Jm. with the request that mark sheets be supplied to them failing which they will come to the definite conclusion that certain grave irregularities have been committed in the examination.
- A true copy of such notice is attached herewith as ATTACHMENT 2 to this writ petition.
19. That Supdt. of Post Offices submitted parwise comments of the aforesaid notice to the opposite party no. 3.

A true copy of such para-wise comments is attached herewith as ANNEXURE-3 to this writ petition.

20. That inspite of lapse of such an unreasonable long time the opposite parties have not supplied the mark sheets to the petitioner or to the concerned candidates.
21. That non supply of the mark sheet and uncalled for silence of the opposite parties in this regard raises a reasonable apprehension in the minds of the petitioner and other concerned persons that in view of contents of Annexure 1 it appears that answer books of paper no. 5 have been lost somewhere with the opposite parties as a result of which the petitioners and concerned persons have been deprived with the right of being considered in the result of said examination and perhaps this is the only reason for which the result of the concerned persons have not been announced nor withheld nor any reasons communicated to them for non supply of mark sheets.
22. That petitioners and other concerned persons have a statutory and fundamental right to know the result of the examination in order to judge their efficiency and suitability or merit.

IV

130. The Board of Directors of the American Telephone and Telegraph Company, Inc. (AT&T) has decided to increase the dividend on its common stock from \$1.00 per share to \$1.25 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so. The Board also decided to increase the dividend on its preferred stock from \$4.00 per share to \$4.50 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so.

131. The Board of Directors of the American Telephone and Telegraph Company, Inc. (AT&T) has decided to increase the dividend on its common stock from \$1.00 per share to \$1.25 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so. The Board also decided to increase the dividend on its preferred stock from \$4.00 per share to \$4.50 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so.

132. The Board of Directors of the American Telephone and Telegraph Company, Inc. (AT&T) has decided to increase the dividend on its common stock from \$1.00 per share to \$1.25 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so. The Board also decided to increase the dividend on its preferred stock from \$4.00 per share to \$4.50 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so.

U S T R I A

(1) The Board of Directors of the American Telephone and Telegraph Company, Inc. (AT&T) has decided to increase the dividend on its common stock from \$1.00 per share to \$1.25 per share for the year ending December 31, 1964. This increase is based on the fact that the company's earnings have increased and it is in a strong financial position to do so.

petitioners to know their results and to have their work sheets and 10 answers on obligation upon opposite parties to supply the same.

(B) Because non-compliance of the mandatory provision of rule 13 to appendix 37 the petitioners have been deprived to claim for re-evaluating and verification of marks or re-evaluation of answer books if need would have been as arisen.

(C) Because action of opposite parties has led the petitioners from being deprived with the opportunity of being considered for a promotional posts.

(D) Because the action of opposite parties is arbitrary unreasonable and beyond the scope of Natural Justice, and fair play.

(E) Because the non-consideration of the petitioners and other similarly placed employees in the manner detailed above has resulted in breach of fundamental rights guaranteed by Article 24 & 16 of the constitution.

Therefore, it is respectfully prayed that the Hon'ble Court may graciously be pleased to

allow this writ petition with costs by issuing:-

- (1) a writ, direction or order in the nature of mandamus, commanding the opposite parties to supply the mark sheets of the examiners of Sub-divisional Inspector of Post Offices held in year 1981 to the petitioner No 1 and other concerned employees and opposite parties to also command to produce the relevant answer books of the paper I & II of the said examination along with tabulated result sheet of the entire examination, before this Hon'ble court.

In case opposite parties fail to produce before Hon'ble court the relevant answer books, mark sheets and tabulated result sheet.

- (2) they be commanded by this Hon'ble court by way of an appropriate writ direction or order, to disclose the petitioner No 1 and other concerned persons to have passed the said examination and to award them appropriate seniority & other usual benefits to the cadre of sub-divisional Inspector of Post Offices and to place them at par with the batch of 1981 examination in all respects.

(iii) any other writ direction or order as may be deemed fit in the circumstances of the case may kindly be granted in favour of petitioners.

PETITIONERS

Lucknow Dated:
August, 1983.

1. Dhartiya Postal employees Union
Class III,
Sitapur Division.

2. Anil Kumar Rajpal
Through their Counsel.

(Sri A.K. Dixit)
Advocate.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT AHMEDABAD

LEGAL & SUCCESSION CASE.

Shriya Ram Prachari Saraf & another.. Petitioner..

Versus..

Union of India other..

.. Deposits Section..

EXHIBIT 2.

For:- Subhash Chandra Arisastava,
Advocate, 71 Loharbagh, Aitapur.

To,

- (1) Union of India
Through
Secretary Ministry of Communication
New Delhi.
- (2) Director General P & T
New Delhi.
- (3) Post Master General
D.P. Circle Lucknow.
- (4) Supdt. of Post Offices
Aitapur Division.

Notice.

I have been instructed by my clients Sri Prachari Saraf
Yadav, Ganga Ram Yadava and Shri Kumar Lalpal all at
present posted as Postal Assistants to Aitapur Division to
tender you a notice of the following facts.

- 1.. That my above noted clients are at present posted
as Postal Assistants in P & T Deptt. under the subordination
of addresses etc.

2.. That the departmental competitive examination for the post of Inspector in the Police Services was held on 12th and 14th Dec. 61 in which my clients were also appeared from the Uttar Pradesh examination centre. My clients, names as allotted by the authorities are given below:-

- i. Pechan Prasad Yadav UP-688.
- ii) Ganga Ram Yadava UP-690.
- iii) Aril Kumar Bapna UP-683.

3.. That the result of above mentioned departmental competitive examination was also declared vide reference to be communicated on 12/12/61 i.e. 7.12.61 but names of my clients have yet not been communicated despite of several applications and reminders.

4.. That it is a well known fact that all necessary formalities for obtaining marks sheet were fulfilled by my clients even though last entries have not sent to marks sheets.

5.. That your failure to supply the marks sheet after a lapse of about one year from the declaration of result of above mentioned examination of my clients leads to suspicious in mind of my clients that authorities have committed fraud or other irregularities in the above noted examination.

6.. That as you have not sent the marks sheet, my clients could not appear in next departmental examination for Inspector in the Police Services held on 12.12.61. This is because of your negligence. If you had have sent the marks sheet in time, my clients could able to know the marks and appeared in the examination with more preparations.

(Am)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW Bench) LUCKNOW.

Bhartiya Dal Kramchhari Sangh & another..

..Petitioners..

V e r s u s.

Union of India & others..

..Opp-parties..

ANNEXURE (3)

From:- The Supdt. of Post Offices
Sitapur Dn. 261001.

To,

The Post Master General
U.P. Circle, Lucknow-226001.

No. B/Exam/IPCs/IRMs/81-82

Dated at Sitapur the 18.5.83.

Subject:- Suit notice on behalf of s/s Bachan
Prasad Yadav, Ganga Ram Yadav and Anil Kumar Rajpai
Postal Assistants Sitapur H.O.

...

Ref:- No. previous references.

...

The original suit notice alongwith history of the case
and para-wise comments is enclosed h/w for favour of disposal.

History of the case.

The examination for promotion to the cadre of IPs/IRMs
was held from 22.12.81 to 24.12.81, the result of which was
declared vide DG P.O. Communication No. 7-10/81/DE dt.
7.7.82. The following officials appeared at the said
examination with the roll nos. mentioned against each:-

1. Sri Bachan Prasad Yadav	UP-688
2. " Ganga Ram Yadav	UP-690
3. " Anil Kumar Rajpai	UP-683

Auz

These officials after declaration of result not applied for obtaining more work and their applications were sent to C. as per details given below:-

The Official Date of forwarding application to C. .		ADD-67 receipt no.
1. Sri. Nishan Prasad Yadav	1.7.81	62 dt. 1.1.82.
2. " Durga Prasad Yadav	1.8.81	63 dt. 1.1.82.
3. " Anil Kumar Singh	31.8.81	64 dt. 31.8.81.

The work orders have not yet been received from C. . despite repeated reminders and has resulted in service of present unit notice.

Paragraph Comments.

- Para 1:- Admitted.
- Para 2:- Admitted.
- Para 3:- Admitted.
- Para 4:- Admitted that the officials only applied for supply of work orders and their applications were forwarded to C. . as per details.
- Para 5:- It is admitted that the work orders required by the officials under references have not yet been communicated to them. As the statement is verified.
- Para 6:- It is admitted that supply of work orders is provided as examination cannot be said to be a hurdle in taking next examination.
- Para 7:- No comments.
- Para 8:- No comments.
- Para 9:- No comments.

ld.
Capt. J. Singh - Secy.
Director, Bhopal.

Amv

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CONFIDENTIAL

I, above named person, do hereby certify that
the contents of paragraph 1 to 3 of this document are
true to my knowledge, and those of para 4 and
5 derived from facts by me, and no para 6 to 10 are
and thus making a false and incorrect copy of the
same.

Witness my hand
this 10th day of

September

I have and I hereby do hereby certify that
the contents of this document are true and correct

(Signed)
Witness,
High Court, London

I hereby certify that the contents of
this document are true and correct
as far as they are concerned by me, and
as far as they are concerned by the High Court,
London, and the High Court, London.

I have certified this by signing the
copy and that the contents of the document are
true and correct as far as they are concerned by me

(Signed)
High Court, London,
Witness

order sheet
WP. 4139-83

(Ans)

4/1

~~Ken Jha, 7~~

9-8-83

Ken Jha, 7

Ken Varma, 7

Notice of this petition has been taken by the C.S.C.

to obtain instructions

Sel. Jha

Sel. Varma

9-8-83

CM. Ando 8781(4) 83

9-8-83

Ken Jha, 7

Ken Varma, 7

Put up along with the W.P.

Sel. Jha

Sel. Varma

9-8-83

FO

B

Df

20-8-83

87
26/12/89

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/ 246 Dated the : 12/12

T.A.No. of 1175 1987 (T)

B. P. E. Union PETITIONER'S

-Versus-

Union of Godda RESPONDENT'S

Dr. Bhatnagar Postal Employees Union U/
Sitapur Deewan Sitapur - through its Secy.

Whereas the marginally noted cases has been transferred by
H. E. Lko Under the provision of the Administrative
Tribunal Act, 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 4159/83
198
of the Court of H. E. Lko
arising out
of Order dated /
passed by /

The Tribunal has fixed date of
31.1.90 198. The hearing
of the matter.

If no appearance is made
on your behalf by your same
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
15 day of 11 1989.

dinesh

DEPUTY REGISTRAR

Recd. today
h
30/1/90
at
5 P.M.

910
Acker

NO-18

~~SECRET~~

In the Central-
Admin's Trade
Tribunal

Allenbarnard
23-Hornhill Rd

~~SECRET~~
Allenbarnard

A 68

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A, Thornhill Road, Allahabad-211 001

T.A.No. 1175 of 1987
No.CAT/Alld/Jud/40505 Dated the 2/11/89

Bharatiya Postal Employees Union APPLICANT'S

VERSUS

Union of India & others RESPONDENT'S

- To 1. Shri A.K.Dixit, Advocate, Lucknow High Court, Lucknow.
2. " D.S.Randhawa, Advocate, Lucknow High Court, Lucknow.

Whereas the marginally noted cases has been
transferred by Lucknow High Court Under Section the
provision of the Administrative Tribunal Act XIII of 1985 and
registered in this Tribunal as above.

Writ Petition No. 4135
of 198 3
of the Court of Lucknow High
Court arising out of order
dated _____
passed by _____ in

The Tribunal has fixed date
of 8.11.89 1989. The
hearing of the matter. at Gandhi Bh
Lucknow. (Opp. Shaheed Smarak)
no appearance is made
on your behalf by your some
one duly authorized to Act and
plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand and seal of the Tribunal this
_____ day of _____ 1989.

dinesh/

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A, Thornhill Road, Allahabad-211 001

A69

**** T.A.No. 1175 of 1987

No.CAT/Alld/Jud

Dated the : 2/1/88

Bharatiya Postal Employees Union

APPLICANT'S

VERSUS

Union of India & others

RESPONDENT'S

1. Shri A.K. Dixit, Advocate, Lucknow High Court, Lucknow.
2. " D.S. Randhawa, Advocate, Lucknow High Court, Lucknow.

Whereas the marginally noted cases has been transferred by Lucknow High Court. Under Section the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 4453

of 198 3.

of the Court of Lucknow High

Court arising out of order

dated

passed by in

The Tribunal has fixed date

of 8.11.88 1988. The

hearing of the matter at Gandhi Chowk

Lucknow. (Opp. Shree Ganga Bank)

If no appearance is made

on your behalf by your some

one duly authorised to Act and

plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

day of 1988.

dinesh/

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Dep. Residency
Lucknow

No. CAT/LKO/Jud/CB/2404/89

Dated the

12/12/89

T.A.No.

of

1175

1987 (T)

Bharataya Postal Employees' Association

APPLICANT'S

Versus

Union of India

RESPONDENT'S

To Shri A K Bhat - Adv & Co. Bhatk.

Hq. Court Lucknow

P. I. - Union of India S/o Sita Ram Ramesh Sita Ram
through its Secy

Whereas the marginally noted cases has been transferred by

Under the provision of the Administrative

Tribunal Act of 1985 and registered in this Tribunal as above.

Writ Petition No.

of 198

of the Court of

arising out

of Order dated

passed by

The Tribunal has fixed date of

30.1.90

198. The hearing

of the matter.

If no appearance is made

on your behalf by your some

one duly authorised to Act

and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

15

day of

11

1989.

dinesh/

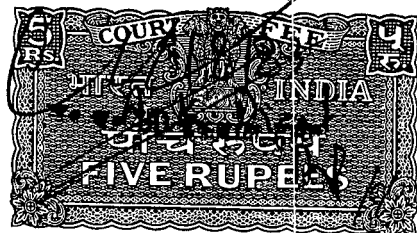
DEPUTY REGISTRAR

Shri A K Bhat S/o Bhatk. Bhatk.
Bhatk. Asslt Sita Ram P. O. Sita Ram

em Puro 872/1024 (A71) 3

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH), LUCKNOW.



wd. U159-03
1st = 2/10/83

1. Bhartiya Postal Employees Union class III, Sitapur Division, Sitapur, through its Secretary.

2. Anil Kumar Bajpai aged 29 years son of Sri Bishun Dayal Bajpai presently posted as Postal Assistant Sitapur Head Post Office Sitapur.

..Petitioner.

VERSUS

1. Union of India through Secretary to Department of Postal and Telegraphs, Ministry of Communication, New Delhi.

2. Director General, Post & Telegraphs, New Delhi.

3. Post Master General, Uttar Pradesh Circle, Lucknow.

..Opp. Parties.

Application for interim relief.

For the reasons stated in the writ petition and affidavit accompanied to it, it is expedient and necessary in the interest of justice that opposite parties be ordered to preserve all the Answer Books of paper No. V to the examination of Sub-Divisional Inspector of Post Offices, held in Dec. 1981, during the pendency of this writ petition.

Counsel for the Petitioner

Lucknow: Dated:

9 August, 1983.

A.K. Dixit
(A.K. Dixit)
Advocate.

Honorable
Sam Hanna

Put up along with
in mail/petition

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CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.1175 of 1987
(W.P. NO.4159 of 1983)

Bharatiya Postal Employees Union

Applicant.

Versus

Union of India and Others

Respondents.

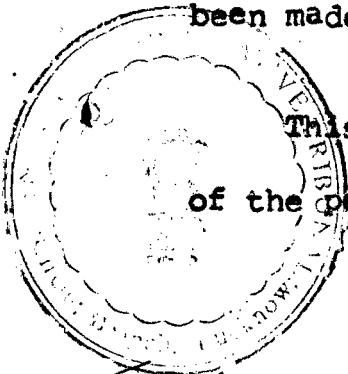
30.1.1990

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

Notices were issued to the petitioner and his
counsel. They are presumed served. Appearance has not
been made on behalf of the petitioner.

This petition is accordingly dismissed for default
of the petitioner.



Sd/-
A.M.

Sd/-
V.C.

// True Copy //

rrm/

Dr.

21/2/90

Secretary

Central Administrative Tribunal

Lucknow

Checked
22/2/90

325
CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.1175 of 1987
(W.P. NO.4159 of 1983)

Bharatiya Postal Employees Union

Applicant.

Versus

Union of India and Others

Respondents.

30.1.1990

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

Notices were issued to the petitioner and his
counsel. They are presumed served. Appearance has not
been made on behalf of the petitioner.

This petition is accordingly dismissed for default
of the petitioner.

Sd/-
A.M.

Sd/-
V.C.

// True Copy //

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Checked
24/2/90

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① 22/12/09

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2604

of 1175 1957

B. P. E. ...

... of ...

... as the ... note ... is ... by ... under the provision of the ... at 13 of 1955 and registered in the ... as ...

... No. 425-9/03
of ...
of the ... of H. E. L. ...

The ... has ... of 31.90 ... The ... of the ...



... arising out of ...

It is ... as ... on your behalf by your ... and ... on your behalf

... will be ... and decided in your absence. ... of the ... this 15/11 day of 1957.

Signature

To,

①

Shri A. L. ...

High Court ...